

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPALA BENCH
NEW DELHI

(17)

CCP NO. 305/93 in
OA NO. 1553/91

DECIDED ON : 19.10.1993

Ram Surat Behari Yadav

...

Petitioner

Vs.

V. K. Aggarwal, Divisional Railway
Manager, Central Railway & Anr. ...

Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

None appeared for the Petitioner

Shri H. K. Gangwani, Counsel for Respondents

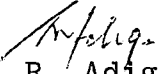
O R D E R (ORAL)
(Hon'ble Mr. Justice V. S. Malimath)


None appeared for the petitioner though called twice. Shri Gangwani who appeared for the respondents has filed a reply. The Tribunal by its judgment rendered in OA 1553/91 on 27.2.1992 quashed the order of punishment dated 15.5.1991 and restored the petitioner to his original pay scale as if there was no punishment order. Liberty has been reserved to the respondents to proceed against the petitioner, if so advised, in accordance with the rules. The respondents have stated in para 8 of the reply that the pay of the petitioner has been restored to Rs.1600/- in the grade of Rs.1320-2040 as HSF-I in the month of September 1993 in accordance with the judgment of the Tribunal. There is a statement in paragraphs 9 & 10 that a sum of Rs.20998/- has been sanctioned as arrears due to the petitioner consequent upon the quashing of the order of punishment. Shri Gangwani, learned counsel for the respondents, placed for our perusal the

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letter written to the petitioner on 18.10.1993 wherein the petitioner has been asked to come and collect the arrears of Rs.20998/-. The learned counsel for the respondents in the circumstances submitted that there has been full compliance with the judgment of the Tribunal. There is no good reason not to accept the statement of the learned counsel for the respondents.

2. As there is full compliance with the judgment of the Tribunal, these proceedings are dropped.


(S. R. Adige)
Member (A)


(V. S. Malimath)
Chairman

as